

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, (COURT-II)**

**Item No. 105**  
**(IB)-894(ND)2019**  
**IA/1742/2021**

**IN THE MATTER OF:**

**Ram Niwas & Sons**

... **Applicant/Petitioner**

**Vs.**

**M/s. Palm Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 07.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Barun Kumar Sinha for IRP, Mr. Abhishek Kumar, Advocate for Applicant (IBBI), Mr. Angad Varma, Adv., Mr. Prashant Kumar, Adv. for IRP and Mr. Manoj Kumar Singh, IRP in person, Mr. Raghavendra Mohan Bajaj, Adv and Agnish Aditya, Adv for Financial Creditors, Mr. Atul Sharma Advocate for ACRE ARC and IDBI/Financial Creditor, Mr. Angad Varma & Toyesh Tewari, Advocates for IRP

**ORDER**

**IA/1742/2021:** Mr. Barun Kumar Sinha appearing for the IRP submitted that he has already filed the reply on 05.05.2021 but the same is not on the record. Mr. Atul Sharma Advocate appearing for ACRE and IDBI submitted that they have also filed an Affidavit on 06.05.2021 but the same is not on the record. The Registry is directed to place these documents on record. List the matter on 17.05.2021.

**Sd/-**

**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**